

## STATEMENT

S.No.	Particulars	Tubewells Installed/ energised			World Bank Assistance (in SUS \$ million)			Remarks
		1992-93	1993-94	1994-95	1992-93	1993-94	1994-95	
1.								
(a)	<b>Bihar Public Tubewells Project (Bihar)</b>							
1.	New Tubewells	34	38	} Nil	4.370	0.339	7.077	Credit Closed on 31.5.1994
2.	Modernisation	260	295					
3.	Rehabilitation	1673	364					
(b)	<b>West Bengal Minor Irrigation Project (West Bengal)</b>							
1.	High Discharge Tubewells	263	101	} Nil	1.659	11.632	9.990	Credit Closed on 31.3.1994
2.	Medium Discharge Tubewells	58	38					
3.	Low Discharge Tubewells	311	196					
4.	Shallow Tubewells	693	348					

[English]

**National Drug Authority**

1442. SHRI R. SURENDER REDDY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have by now finalised the proposal for setting up the National Drug Authority (NDA);

(b) if so, the details thereof indicating inter-alia the role to be assigned to the NDA;

(c) whether the NDA would inter-alia remove the grievances of the pharmaceutical industry about malfunctioning of the drug control organisations and administrative machinery across the country;

(d) if so, the details thereof;

(e) whether the setting up of the NDA requires any registration;

(f) if so, the details thereof; and

(g) the time by which the legislation is likely to be initiated and introduced in the Parliament?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) to (f) As envisaged in the modified Drug Policy of 1994, a draft proposal for setting up of NDA by amending the Drugs and Cosmetics Act, 1940 has been

formulated. The role and functions of the proposed NDA are envisaged to inter-alia include :-

1. To develop and define basic appropriate standards relating to the manufacture, import-export, supply and promotion and use of drugs;
2. To approve and register pharmaceutical products for use in the country only if (a) they meet with medical needs (b) they are therapeutically effective and (c) they are safe;
3. To enforce effectively appropriate quality standards of medicine and Good Manufacturing Practices (GMPs).
4. To centrally register drugs which move in inter-state commerce;
5. To register that appropriate information about registered pharmaceuticals is made available for the guidance of consumers.

(g) Legislation can be introduced in Parliament only after completion of all essential formalities.

**Ayurvedic Medicines**

1443. SHRI SURYA NARAYAN YADAV : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have issued any order on November 23, 1995 regarding the local purchase of Ayurvedic medicines;